CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Shri Ashok Basu, Chairman
- 2. Shri G.S. Rajamani, Member
- 3. Shri K.N. Sinha, Member

IA No.76/2002 in Petition No.133/2002

In the matter of

Approval of tariff for LILO of 400 kV D/C Bongaigaon – Malda at Purnea substation at Purnea (New) in Eastern Region for the period up to 31.3.2004

And in the matter of

Power Grid Corporation of India Ltd.Petitioner

Vs

Bihar State Electricity Board, Patna & othersRespondents

The following were present:

- 1. Shri R.K. Vohra, ED, PGCIL
- 2. Shri S.S. Sharma, AGM, PGCIL
- 3. Shri Pawan Singh, AGM, PGCIL
- 4. Shri C. Kannan, Chief Manager, PGCIL
- 5. Shri S Mehrotra, PGCIL
- 6. Shri M. Rastogi, PGCIL

ORDER (DATE OF HEARING 31.1.2003)

The Interlocutory Application is filed by the petitioner for provisional tariff and is listed for hearing after notice. None is present on behalf of the respondents despite notice.

2. It has been stated that the LILO of 400 kV D/C Bongaigaon – Malda at Purnea sub-stationat Purnea (New) in Eastern Region was to be put into commercial

operation w.e.f. 1.2.2003. At the hearing, however, it was stated that the likely date of commercial operation of these assets was 1.4.2003.

- 3. The prayer has been made for approval of provisional tariff in respect of the above noted assets.
- 4. The project was approved by the Central Government in Ministry of Power under letter dated 19.4.2000 at a total estimated cost of Rs.80.20 crores, including IDC of Rs.10.91 crores. Against this, the estimated completion cost of these assets is Rs.8294.77 lakhs. It was stated by the petitioner that an expenditure of Rs.7610.17 lakhs was incurred up to 30.9.2002 and the balance of expenditure was the anticipated beyond 1.10.2002. The petitioner has filed an affidavit on 3.2.2003, placing on record the auditor's certificate dated 30.1.2003, which certifies the expenditure of Rs.7975.87 lakhs up to 31.12.2002 and the estimated completion cost is stated to be Rs. 8421.77 lakhs.
- 5. On consideration of the above recorded facts, we allow the annual tariff of Rs.1069.60 lakhs for the assets covered by the petition, on provisional basis from the date of commercial operation, subject to adjustment after determination of final tariff, based on the expenditure of Rs.7975.87 lakhs incurred up to 31.12.2002. The annual provisional tariff approved by us shall be adjusted with reference to actual date of commercial operation of these assets.
- 6. IA No.76/2002 in Petition No.133/2002 is disposed of.

7. At the hearing it was stated on behalf of the petitioner that the complete audited accounts in respect of the assets were likely to be available during July 2003. We direct the petitioner to file the up-to-date audited figures by 10.8.2003 on affidavit and thereafter the petition will be processed for fixing date for final hearing. Meanwhile, the respondents may file their replies to the main petition.

Sd/-(K.N. SINHA) MEMBER Sd/-(G.S. RAJAMANI) MEMBER Sd/-(ASHOK BASU) CHAIRMAN

New Delhi dated the 24th February, 2003